

yees management relations are not so cordial; and

(c) if so, the steps which Government propose to take in the matter ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) Canteen Stores Department (India) has been set up primarily with a view to provide canteen facilities to the personnel of the Defence Forces. As a special concession, employees of the CSD (I) are also permitted to make purchases from the Services Canteens, banning some specified items.

(b) No, Sir,

(c) Does not arise.

Welfare Officer in Canteen Stores Department at Bombay

6545. **SHRI CHANDRA SHEKHAR SINGH :** Will the MINISTER OF DEFENCE be pleased to state :

(a) whether there was a Welfare Officer posted at Bombay Head Office of the Canteen Stores Department (India) a few years back ;

(b) whether this post has been lying vacant for some time for want of a suitable incumbent ; and

(c) if not, the reasons for not appointing another Welfare Officer for C. S. D. (I) when it has over a thousand employees on its rolls ?

THE MINISTER OF DEFENCE SHRI SWARAN SINGH : (a) Yes, Sir. The post was created in April 1960.

(b) and (c). On a review of the establishment, the post was abolished in March 1964. It may be mentioned that the number of employees posted at the Head Office Bombay is less than 500.

Released Emergency Commissioned Officers Debarred from Getting Scooters from Canteen Stores Department (India)

6546. **SHRI CHANDRA SHEKHAR SINGH :** Will the Minister of DEFENCE be

pleased to state :

(a) whether it is a fact that the Canteen Stores Department (India) have been booking orders for scooters and motor cycles from all the Regular and Emergency Commissioned Officers ;

(b) whether, it is also a fact that an Emergency Commissioned Officer, on being released from the Army but being re-employed in a public sector undertaking, is debarred from scooter entitlement even if his turn for a scooter is near at hand ;

(c) if so, the number of cases in which scooter entitlement was cancelled due to no fault of such Emergency Commissioned officers ; and

(d) the steps, if any, Government propose to take to remove hardships in deserving cases in view of general shortage of scooter in the open market ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) and (b). The Canteen Stores Department (India) registers applications for scooters from officers entitled thereto on the basis that the applicant will be considered for allotment only if he is in active service on the date of the allotment.

(c) and (d). Do not arise by virtue of answers to (a) and (b) above.

Protection of Workers against Ionization and Radiation Hazards

6547. **SHRI CHANDRA SHEKHAR SINGH :** Will the Prime Minister be pleased to state :

(a) the steps that have been taken by the Atomic Energy Commission in India so far to protect the workers against ionizing and radiation hazards while working in dangerous occupation where ionization results ;

(b) the number of workers who have reportedly been exposed to radon gas in the uranium mines in India ;

(c) the number among them who had eventually died due to lung cancer ; and

(d) the steps which Government propose to take to ratify the I. L. O. Conven-

tion No. 115 pertaining to protection of workers against ionization and radiation as well as implementing the same in India ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : (a) The Directorate of Radiation Protection of the Department of Atomic Energy conducts a country-wide Film Badge Service for radiation workers and has conducted a Radiation Protection Service in nearly 500 institutions all over the country using radiation sources. The institutions concerned have been advised on the proper planning of safe radiation installations and radio-isotope laboratories. A large number of radiation measuring instruments have been designed and developed for radiation protection work. A comprehensive sets of rules and regulations on Radiation Protection under the Atomic Energy Act 1962 is being formulated.

(b) There has been no case where any of the uranium mine workers, numbering about 700 approximately, has been adversely affected by radiation exposure as radon gas levels in uranium mines are maintained far below the permissible level.

(c) Does not arise.

(d) The ratification of the ILO Convention No. 115 will be considered as soon as the rules and regulations under the Atomic Energy Act, 1962 are finalised and brought into force.

Transfer of Export Entitlements

6548. SHRI P. M. SAYEED : Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) whether it is a fact that Export Entitlements earned by the exporters are transferable to the nominee engaged in the manufacture of items of Export or any part or component thereof ;

(b) whether a nominee M/S. PARAS INDUSTRIAL CORPORATION BANGALORE, in whose favour certain nominations were transferred from Moradabad and Delhi has been accepted by the Deputy Chief

Controller of Imports and Exports, Kanpur and import licences issued ;

(c) whether the same firm has been declared as bogus by the Joint Chief Controller of Imports and Exports, New Delhi and the nominations rejected ; and

(d) if so, the reasons for this discrepancy ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) : (a) According to the Import Trade Control Book for the year April, 1968-March, 1969, exporters could make nominations, for receipt of import licences, in favour of the manufacturers of the exported product or part or components or raw materials thereof, subject to the condition that such part component or material was covered by the import policy for registered exporters.

(b) Yes, Sir ; these licences were issued on the strength of the certificate issued by the Director of Industries, Bangalore.

(c) and (d) : While the firm has not been declared as bogus by the Joint Chief Controller of Imports and Exports, New Delhi, the position is that they were nominated against exports of various exported products in a number of applications received in that office. They produced certificates from the Director of Industries, Bangalore, about their being registered for manufacture of multifarious products, having no connection with each other. On examining the certificate from the Director of Industries, Bangalore, doubts arose as to the capacity of the units and soundness of the proposed nominations. Hence a specific reports was called from the Director of Industries, Bangalore. This report showed that Messrs. Paras Industrial Corporation were not actually engaged in the manufacture of export products against which they were nominated, but could undertake manufacture of such products if raw materials were made available to them. As the conditions for nominations were not satisfied, the same were rejected.